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**CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK**

O.A.No.990 of 2012
Cuttack, this the 31st day of December, 2012

**CORAM
HON'BLE MR. A.K. PATNAIK, MEMBER (JUDL.)**

Priyadarshi Sudhansu,
Aged about 27 years,
Son of Kailash Prasad,
Vill. Barhanpura,
PO.Ashari,
Via. Hilasa,
Dist. Nalanda,
State. Bihar,
PIN-801302

....Applicant

(By Advocates :M/s.A.Swain,S.C.Mohanty,N.C.Moharana,
P.K.Mishra,P.M.P.Singh)

-VERSUS-

Union of India represented through –

1. Secretary,
Ministry of Railway,
Railway Bhawan,
New Delhi-110 001.
2. General Manager,
East Coast Railway,
ECoR Sadan,
Chandrasekharpur,
Bhubaneswar-751017,
Dist.Khurda.
3. Chief Personnel Officer,
ECoR Sadan,
Chandrasekharpur,
Bhubaneswar-751017,
Dist. Khurda.

Vd

4. Deputy Chief Personnel Officer (Recruitment),
Recruitment Cell, East Cost Railway,
Bhubaneswar.

.....Respondents

(By Advocate : Mr.T.Rath)

O R D E R (oral)

A.K.PATNAIK, MEMBER (I):

Heard Mr.A.Swain, learned Counsel appearing for the Applicant and Mr. T.Rath, Learned Standing Counsel, on whom a copy of this O.A. has been served, appearing for the Respondents and perused the materials on record.

2. The Applicant has filed this O.A. solely on the ground that no show cause has ever been received by him. However, it seems that the selection process is already over and therefore, at this stage, as agreed to by the ld. Counsel for the applicant, I deem it proper to dispose of this O.A. with direction that if the applicant makes a representation to Respondent No.4 within two weeks hence, the same shall be considered and disposed of through a reasoned and speaking order within a period of 45 days from the date for receipt of such representation, under intimation to the applicant. It is, however, made clear that I am not expressing any opinion on the merit of the matter.

3. With the above observation and direction, this O.A. is disposed of. No costs.

W.R

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4. On the prayer of the Learned Counsel for the Applicant copy of this order along with copy of the OA be sent to the Respondent No.4 at his costs for which learned Counsel for the Applicant undertakes to furnish the postal requisite within a period of three days hence.



(A.K.Patnaik)
Member (Judicial)